Central Administrative Tribunal Calcutta Bench

OA.No. 77/96

Dt. of Order: 11.2.02

has

Present: Hon'ble Mr. B.P. Singh, Member(A)
Hon'ble Mr. M.L. Chauhan, Member(J)

KAJAL KR MITRA & ANR.

VS

S.E. RLY.

For the Applicant: Mr. B.C. Sinha, Counsel For the Respondents: Mr. S. Choudhury, Counsel.

ORDER

Heard both the learned counsels.

- 2. In this case, the two applicants have prayed for stepping up of their pay vis-wis their junior and for grant of benefit of the same pay which their juniors got with effect from the date of their promotion.
- 3. Ithas been submitted by the learned counsel for the applicants that the two juniors of the applicants, Smt. Prova Banerjee and Saroj K. Dutta were promoted on regular basis as Senior Clerk with effect from 9.5.1989 and therefore the two applicants should also be given the same pay as their juniors with effects from the same date.
- 4. The learned counsel for the respondents drawn our attention to Annexure R-1 including Estt.Srl.No.182/90 which provides that the benefit of the stepping up of pay of seniors with reference to that of juniors should be allowed only in the cases where the promotions are made

on regular basis. The directions of the railway board are very clear and it provides for grant of the same pay to the senior which the juniorwas getting on his regular promotion with effect from the date of regular promotion of the junior.

The respondents' authorities have not granted the same benefit to the applicants in spite of the Railway Boars' Estt. Srl.No.182/90.

- 5. The applicants are entitled to the same pay which the juniors were granted with effect from 9.5.88 in terms of Railway Estt. Srl.No.182/90 and the same could be granted with all-consequential arrears: within a stipulated period.
- direct the respondents authorities to grant the stepping up of payof the applicants with effect from the date their juniors were promoted viz., 9.5.1988 on regular basis and grant them the same pay which the juniors were getting with effect from 9.5.1988 and consequential arrears should also be calculated and paid to the applicants. The entire exercise should be completed within a period of three months from the date of communication of this ORder. OA allowed.

(M.I.CHAUHAN) MEMBER(J)

(B.F. SINGH)
MEMBER(A)

mb.